

ITEM NO.1007

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(Cr1.) No.410/2021 in SLP (Cr1) No.1482/2021

(Arising out of impugned final judgment and order dated 07-10-2021
in SLP(Cr1) No.1482/2021 passed by the Supreme Court Of India)

B.G. UDAY

Petitioner(s)

VERSUS

H.G. PRASHANTH

Respondent(s)

(IA No.139699/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 30-11-2021 This matter was circulated today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

By Circulation

UPON perusing papers the Court made the following
O R D E R

The Review Petition is dismissed, in terms of the Signed Order
placed on the file.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER